

ITEM NO.8

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 3438/2023

(Arising out of impugned final judgment and order dated 23-02-2023 in CRMA No. 21738/2022 passed by the High Court of Judicature at Allahabad)

KAMLESH PATHAK

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53722/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53723/2023-EXEMPTION FROM FILING O.T.)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Anjana Prakash, Sr. Adv.
Mr. Bhuwan Raj, AOR
Mr. Niraj Dubey, Adv.

For Respondent(s)

Mr. R.K. Raizada, A.A.G.
Mr. Ankit Goel, AOR
Mr. Yashasvi Virendra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed. Pending applications stand disposed of.

However, we leave it open to the petitioner to renew request for bail on completion of three months from today.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR